

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Central Excise Appeal No. 389 of 2012**

(Arising out of Order-in-Original No. 25/2011 dated 15/11/2011 passed by the Commissioner of Central Excise, Bangalore-II )

**M/s NIKITHA BUILD TECH PVT  
LTD**

NO.1, 2 & 3 SSKM ANNEXE,  
GANAPATHINAGAR, PEENYA 3RD PHASE,  
BANGALORE 560 058

Appellant(s)

*VERSUS*

**Commissioner of Central Excise,  
Service Tax And Customs  
BANGALORE-II**

PB 5400 CR BUIDING...QUEENS ROAD,  
BANGALORE, - 560001  
KARNATAKA

Respondent(s)

**Appearance:**

Shri Rahim, Advocate for the Appellant

Shri K.B. Nanaiah, Authorised Representative for the Respondent

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20593 / 2020**

Date of Hearing: 08/09/2020

Date of Decision: 08/09/2020

**AS PER BENCH**

Learned Counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **08/09/2020**)

**(S.S GARG)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

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